

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA (SH) No. 35 of 2013

16.04.13

Heard Mr. H. Abraham, the learned counsel for the petitioner as well as Mr. R. Gurung, the learned Addl. Public Prosecutor.

Call for CD as well as Lower Court case record.

Bail application will be considered only after perusal of CD and Lower Court case record.

List this matter on 30.04.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA (SH) No. 36 of 2013

16.04.13

Heard Mrs. G. Shallam, the learned counsel for the petitioners as well as Mr. R. Gurung, the learned Addl. Public Prosecutor.

Call for CD as well as Lower Court case record.

List this matter on 29.04.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Appeal (SH) No. 7 of 2012

16.04.13

Heard Mr. RB Pradhan, the learned counsel for the petitioner as well as Mr. K. Khan, the learned Addl. Public Prosecutor.

It appears that the learned counsel for the petitioner has not taken any steps for preparation of the paper book. He is therefore, directed to prepare the paper book accordingly.

List this matter on 14.05.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB(SH) No. 31 of 2013

16.04.13

Heard Mr. ODV Ladia, the learned counsel for the petitioners.

The matter was fixed today for CD and for disposal of bail application.

Also heard Mr. R. Gurung, the learned counsel appearing on behalf of the state who has submitted that, there was no FIR nor any case has been registered against the petitioners. If it is so, the question of pre-arrest bail does not arise. Section 438 never empowers the Court to grant pre-arrest bail on mere speculative or imagination.

Accordingly, interim order passed by this Court vide order dated 22.03.13 stands vacated. The instant bail application is rejected and stands disposed of.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Appeal (SH) No. 15 of 2010

16.04.13

List this matter before any other bench without me
(S.R. Sen, J).

JUDGE

V. Lyndem.

